

X

Evidences of 9/4/1991/8

CENTRAL ADMINISTRATIVE TRIBUNAL

~~PRINCIPAL BENCH, DELHI~~

AHMEDABAD BENCH

O.A No. 10/1991

198

~~Ex No.~~

DATE OF DECISION 22-4-1991

Shri Keshav Dutt Bhatt Petitioner

Mr. J. D. Ajmera Advocate for the Petitioner (s)

Versus

Union of India & Ors. Respondent

Mr. B. R. Kyada Advocate for the Respondent(s)

CORAM .

The Hon'ble Mr. P. H. Trivedi : Vice Chairman

The Hon'ble Mr. R. C. Bhatt : Judicial Member

JUDGMENT

Shri Keshav Dutt Bhatt,
Quarter No.B/26,
Railway Quarters,
Western Railway,
Gandhidham.

: Applicant

(Advocate : Mr.J.D.Ajmera)

Versus

1. Union of India,
Through:
General Manager,
Western Railway,
Churchgate,
2. The Station Superintendent,
Gandhidham Station,
Railway Station, Gandhidham.
3. The President,
Quarter Allotment Committee,
Gandhidham.

: Respondents

(Advocate: Mr.B.R.Kyada)

ORAL ORDER


O.A./10/1991

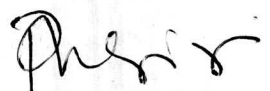
Date: 22-4-1991

Per: Hon'ble Mr. P.H.Trivedi.

: Vice Chairman

When the case was called out neither the petitioner nor his advocate ^{WM} present. In this case inspite of the orders dated 5.3.1991 the applicant has not produced any evidence in support of this allotment ~~has been~~ annexed to the application, and the respondents have also not filed any reply ~~in evidence~~ before 13.3.1991. The application has therefore ^{to be} considered on the basis of the pleadings. We find that ⁱⁿ the absence of any evidence of allotment, the applicant has no right to occupy the quarter and there is no order for eviciting him from the quarter. Accordingly the case has no merit and is rejected.


(R.C.Bhatt)
Judicial Member


(P.H.Trivedi)
Vice Chairman